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Title: Regarding construction of dam by Tamil Nadu Government in the Hogenakal Water Falls area in Chamrajnagar, Karnataka.

*SHRI M.SHIVANNA (CHAMRAJANAGARA): Sir, I would like to raise a very important issue regarding the construction of a Drinking Water and Hydel Power Project at Hogenakal Falls by Tamil Nadu Government. Hogenakal is a famous water falls situated on Karnataka Tamil Nadu border. It is in my constituency Chamarajanagara district. Tamil Nadu Government has laid the foundation to construct a Drinking Water Project in this Hogenakal Falls. It is a part of Cauvery and therefore this project should not be taken up as the Cauvery issue is pending before the apex court. ...(Interruptions)

* English translation of the Speech originally delivered in Kannada.

SHRI A.KRISHNASWAMY (SRIPERUMBUDUR): Sir, he is misleading the House. The water which overflows only is being used…...(Interruptions)

MR. CHAIRMAN: Yes, I fully agree

...(Interruptions)

SHRI M.SHIVANNA: No I am not saying that.

MR. CHAIRMAN : Shri Shivanna, why do you raise that issue? Cauvery matter is sub judice…

...(Interruptions)

MR. CHAIRMAN: Shri Shivanna, you may address the Chair

...(Interruptions)

*SHRI M.SHIVANNA: The joint survey to demarcate the territory has not been completed. It is expected to be completed by the month of May this year. Since it falls within the disputed area Tamil Nadu Government should not take up any Water project and Hydel Power Project. Already they have laid the foundation stone.

SHRI A. KRISHNASWAMY: It is only for drinking purposes and not for hydro project.

MR. CHAIRMAN: Please conclude.

SHRI M.SHIVANNA: It is a burning issue in my constituency…...(Interruptions)

MR. CHAIRMAN: Why do you bring all these things during 'Zero Hour', and at the fag end of the day?

...(Interruptions)

* English translation of the Speech originally delivered in Kannada.

SHRI M.SHIVANNA: Otherwise it would prove to be a great injustice to the people of Karnataka. Already a number of organizations in Karnataka, particularly in my constituency have started agitating against this move.

MR. CHAIRMAN: That will not come on record

...(Interruptions)*

SHRI M.SHIVANNA: I am of the opinion that when this matter is subjudice no Government should take up Water Project any other project on the Cauvery	or
MR. CHAIRMAN: Nothing will go on record	
(Interruptions) *	
SHRI M.SHIVANNA: It is not fair Sir.	
I would like to request the Union Government to issue necessary directions to the Tamil Nadu Government to stop t construction of this project, before any untoward incident takes place.	he
MR. CHAIRMAN: Nothing will go on record – neither of yours nor of his.	
(Interruptions) *…	
MR. CHAIRMAN: If you are not speaking, I will adjourn the House. You may mention it now.	
(Interruptions) *…	
MR. CHAIRMAN: No word will come on record. If you want to speak, you may do so.	
(Interruptions)	
* Not recorded.	
MR. CHAIRMAN: The House stands adjourned to meet tomorrow, the 14 th March 2008 at 11 a.m.	
<u>19.59 hrs</u>	
The Lok Sabha then adjourned till Eleven of the Clock	
on[<u>r86]</u> Friday, March 14, 2008/Phalguna 24, 1929 (Saka).	
<u>∗</u> Speech was laid on the Table.	
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[186] Friday, March 10, 2000/Phalguna 20, 1921 (Saka).
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